

- Use of more technology for transparency and quick assessment of crop yield/loss for early settlement of claims.

Disposal of claims to the farmers under PMFBY during 2019-20

686. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government is aware of the details of crop damage claims filed by the beneficiaries of Pradhan Mantri Fasal Bima Yojana (PMFBY) during 2019-20 because of climatic extremities experienced in Maharashtra and other States;

(b) if so, the details thereof;

(c) whether the claims filed have been disposed of to the farmers including the total amount disbursed by the insurance companies; and

(d) if not, the reasons therefor and also by when the pending claims would be settled?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) to (d) Pradhan Mantri Fasal Bima Yojana (PMFBY) is being implemented on area approach basis for wide-spread calamities. As per provisions of the PMFBY, claims for wide spread calamities like flood, drought etc. or season end claims are worked out and settled by the concerned insurance company for notified crops on area approach basis, on receipt of yield data arrived through requisite number of Crop Cutting Experiments (CCEs) at the end of the harvesting period, from the concerned State Government. Farmers have no need to file such claims.

However, losses due to localized risk of hailstorm, landslide, inundation, cloud burst and natural fire and post-harvest losses due to cyclone, unseasonal rains and hailstorms are calculated on individual insured farm level, based on the report of the joint committee comprising representatives of State Government and insurance company to survey the extent of loss. As per provisions of the scheme insured farmers are required to intimate the loss due to the aforesaid causes to the State Government, insurance company and financial institutions within prescribed time limits. Affected insured farmers can also lodge the crop damage/loss intimation on National Crop Insurance Portal or Android based mobile app "Crop Insurance App".

The detailed methodology and formula for calculation of claims/indemnity has been defined in the Operational Guidelines of the Scheme.

State-wise details (including Maharashtra) of settlement of claims and reasons for pending claims under PMFBY during 2019-20 are given in the Statement

Statement

State-wise details of Claims Settlement and reasons for pendency under PMFBY for 2019-20 as on 07.09.2020

State/UT	Reported Claims	Paid Claims	Pending Claims	Reason for Pendency
(₹ in Crore)				
1	2	3	4	5
Andaman and Nicobar Islands	-	-	-	
Andhra Pradesh	1,819.513	-	1,819.513	State share of premium subsidy pending
Assam	14.849	-	14.849	State share of premium subsidy pending
Chhattisgarh	1,202.742	1,184.373	18.369	Claims under process
Goa	0.006	0.006	-	
Gujarat	317.731	111.646	206.085	State share of premium subsidy pending; claims not fully reported
Haryana	868.499	846.684	21.815	Claims under process
Himachal Pradesh	9.029	9.029	-	
Jharkhand	18.155	-	18.155	State share of premium subsidy pending; claims not fully reported
Karnataka	488.625	217.778	270.847	Yield data pending; claims not fully reported
Kerala	83.055	52.755	30.300	State share of premium subsidy pending

1	2	3	4	5
Madhya Pradesh	4,116.604	1.760	4,114.844	State Govt. has recently released its share premium subsidy and disbursement of claims has been started.
Maharashtra	6,504.750	5,726.000	778.750	State share of premium subsidy pending
Manipur	1.140	1.140	-	
Meghalaya	-	-	-	
Odisha	1,122.252	700.603	421.649	Claims of Rs 264.83 crore under process; Claims of Rs. 156.82 crore pending due to clarification on yield data awaited from State Govt.
Puducherry	6.559	-	6.559	Claims under process
Rajasthan	4,233.930	3,262.953	970.977	State share of premium subsidy pending
Sikkim	-	-	-	
Tamil Nadu	859.827	769.718	90.109	State share of premium subsidy pending
Telangana	520.909	-	520.909	State share of premium subsidy pending
Tripura	0.416	0.416	-	
Uttar Pradesh	1,059.859	952.360	107.499	Claims of Rs 62.42 crore under process; Claims of Rs. 45.08 crore pending due to State share of premium subsidy pending
Uttarakhand	56.150	56.150	-	
GRAND TOTAL	23,304.600	13,893.370	9,411.230	

* Kharif 2019 and Rabi 2019-20 claims are not fully reported.